

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

STARRED QUESTION NO:438

ANSWERED ON:26.04.2010

MOBILE TOWERS

Singh Dr. Raghuvansh Prasad;Venugopal Shri K. C.

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the Government has issued any instructions to the telecom companies regarding installation of mobile towers in the country;
- (b) if so, the details thereof;
- (c) whether the Government has received complaints regarding violation of the rules regarding installing mobile towers in residential/non-residential areas in the country;
- (d) if so, the details thereof, State-wise including Madhya Pradesh; and
- (e) the action taken/being taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A.RAJA)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN RESPECT OF PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 438 FOR 26TH APRIL, 2010 REGARDING "MOBILE TOWERS".

(a) & (b) As per the existing procedure for installation of towers, Wireless Planning and Coordination (WPC) Wing of Department of Telecommunications (DoT) issues siting clearance for installation of mobile towers for each and every site from the point of view of interference with other wireless users, aviation hazards and obstruction to any other existing microwave links.

However, apart from above permission from DoT for establishment of towers, the licensee company is also required to obtain the permission from the concerned local bodies/authorities in terms of Section 10 (c) and 12 of Indian Telegraph Act, 1885.

Accordingly, while issuing siting clearances, WPC Wing directs the service providers to obtain necessary clearances from concerned local authorities/Municipal Corporations/Gram Panchayat etc. However, grant of such permissions are not being conveyed by local bodies/authorities to DoT.

(c) No, Madam.

(d) & (e) Question does not arise in view of (c) above.